

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 288 OF 2017 &
IA NO. 628 OF 2017

Dated: 16th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Akorn India Pvt. Ltd.

...Appellant(s)

Vs.

**Himachal Pradesh Electricity Regulatory
Commission & Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Pradeep Misra for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Mr. Damodar Solanki
Mr. Amal Nair for R-2

ORDER

Finally, four weeks time is granted to file rejoinder, if any, in this matter. The same shall be filed by 14.10.2019 after duly serving copy on the other side.

List the matter on **21.10.2019.**

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

vt/mkj